

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 581/93

DATE OF DECISION: 13.8.93

M. A. Varghese .. Applicant

Mr. T. Ravikumar .. Advocate for applicant

Versus

1. The Divisional Personnel Officer,
Southern Railway, Palghat.

2. The Divisional Personnel Officer,
Southern Railway, Trivandrum.

3. The Chief Personnel Officer,
Southern Railway, Park Town, Madras.

4. The Sports Officer, Southern Railway,
Park Town, Madras.

5. Union of India represented by
its General Manager, Southern Railway,
Park Town, Madras. .. RESPONDENTS

Mr. Thomas Mathew Nellimootil --Advocate for respondents

CORAM

The Hon'ble Mr. N. Dharmadan, Judicial Member

The Hon'ble Mr. R. Rangarajan, Administrative Member

JUDGMENT

Shri N. Dharmadan, Judicial Member.

Applicant who claims to be a champion in pole vault and was a participant in State level, national and international meets has filed this application under Section 19 of the Administrative Tribunals Act with the following prayers:

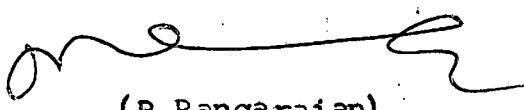
1. to direct the respondents 3 and 4 to scrupulously implement Annexure-B and accord the applicant promotion to Rs. 425-640 scale from 3.12.76 and all consequential benefits.
2. to direct he should be provided with the benefit of seven increments as enunciated in Annexure-E.
3. to issue such other orders or directions as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case."

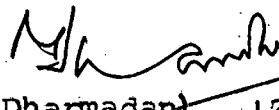
2. At the time when the case was taken up for admission, learned counsel for applicant submitted that the grievances have been clearly stated in Annexure-H representation and it is pending before the 5th respondent (General Manager, Southern Railway, Madras). He also submitted that he will be satisfied if the original application is disposed of with appropriate directions to the 5th respondent for a careful consideration of the grievances and disposal of the representation in accordance with law.

3. We have heard learned counsel for respondents also. Having considered the matter in detail, we are satisfied that the suggestion made by the counsel for the applicant in the Bar can be accepted and accordingly we have decided to dispose of the original application with a direction to the 5th respondent to consider and pass orders on Annexure-H, in accordance with law. We do so.

4. In the result the application is disposed of at the admission stage itself under Section 19(3) of the Administrative Tribunals Act. There will be no order as to costs.

Dated the 13th day of August, 1993.


(R. Rangarajan)
Administrative Member


(N. Dharmadan)
13.8.93
Judicial Member

LIST OF ANNEXURES

1. Annexure-B .. True copy of order No.E(No) III/75/RRI/26 dt. 23.11.76.
2. Annexure-E .. True copy of Order No.E(Sports) 88/R50/Policy dated 2.2.88.
3. Annexure-H .. Representation submitted by the petitioner to R5 on 7.1.1991.